

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17630/2005

(From the judgement and order dated 23/02/2005 in CCCA No. 88/1993 of The  
HIGH COURT OF A.P AT HYDERABAD)

A.K. LAKSHMIPATHY (D) & ORS.

Petitioner(s)

VERSUS

RAI SAHEB PANNALAL H. LAHOTI C.T. & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents and with prayer for  
interim relief and office report)  
(For final disposal)

Date: 21/08/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE

HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr.P.S.Narasimha, Adv.

Mr.Sridhar Potaraju, Adv.

Mr.D.Julius Riamei, Adv.

Mr.L.Roshamani, Adv.

For Respondent(s)

Mr. G. Ramakrishna Prasad,Adv.

UPON hearing counsel the Court made the following  
ORDER

In view of the letter circulated by counsel for the petitioners, the matter is  
adjourned by two weeks.

(Satish K.Yadav)  
Court Master

(Phoolan Wati Arora)  
Court Master